

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 262 OF 2016 &  
IA NO. 547 OF 2016**

**Dated: 23<sup>rd</sup> May, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I. J. Kapoor, Technical Member**

**In the matter of:**

**Chennai Metro Rail Ltd. .... Appellant(s)  
Vs.  
Tamil Nadu Generation & Distribution Corporation  
Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Senthil Jagadeesan  
Ms. Shruti Iyer

Counsel for the Respondent(s) : Mr. G.Umapathy  
Mr. S. Vallinayagam for R-1  
Mr. Sethu Ramalingam for R-2

**ORDER**

Learned counsel for the appellant states that he is filing rejoinder today. He may file the same after serving copy on the other side.

Pleadings are complete. List the matter for hearing on **21.08.2017.**

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/kt